



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Jan/202425/14

DATED: 14/01/2025

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Jan/202425/14 dated 14/01/2025 of Norms Committee - VI for the year 2024-25 was held on 14/01/2025 under the Chairmanship of NITISH SURI, Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Ajay Kumar, Deputy Director	DGFT(HQ)
2	Sandip Ravindra Kote, Joint Director	Ministry of Food Processing Industries
3	Shaish Kumar, Technical Consultant	DGFT
4	D.N.Mathur, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Jan/202425/14
Case Status	Case Deferred
Party Name	A.G. ORGANICA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 14 and 14/01/2025
HQ File Number	HQRNORM REVIW00007405AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and heard the representative of the firm appeared for PH. However, the Committee observed that the firm's representative was unable to provide clarification on the questions raised during the PH. Based on the discussion held in the meeting, the Committee decided to give one more chance to the firm to present their case and sought the following information: 1. COA of import item from foreign supplier. 2. Copy of order from client indicating specifications for finished product. The case stands deferred.	

Case No.	2 / NC/6/MEET/Jan/202425/14													
Case Status	Case Approved													
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED													
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 14 and 14/01/2025													
HQ File Number	HQRNORM REVIW00003985AM25													
RA File Number	322404000012 AM19													
Licence No and Date	3210078587/31/07/2018													
Norms Committee Decision:														
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs:														
<table><tr><td>S.No</td><td>Export Item</td><td>Quantity</td><td>Import Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Roobibus Fine Cut-UTZ with Flavors</td><td>1 Kg</td><td>Roobibus Fine Cut-UTZ</td><td>1.00 kg per kg content of Import item in export</td></tr></table>					S.No	Export Item	Quantity	Import Item	Quantity	1.	Roobibus Fine Cut-UTZ with Flavors	1 Kg	Roobibus Fine Cut-UTZ	1.00 kg per kg content of Import item in export
S.No	Export Item	Quantity	Import Item	Quantity										
1.	Roobibus Fine Cut-UTZ with Flavors	1 Kg	Roobibus Fine Cut-UTZ	1.00 kg per kg content of Import item in export										

RA may take subsequent consequential action accordingly.

Case No.	3 / NC/6/MEET/Jan/202425/14
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 14 and 14/01/2025
HQ File Number	HQRNORM REVIW00008491AM24
RA File Number	05AX04001464 AM22
Licence No and Date	0511011448/29/03/2022
Norms Committee Decision: NC considered the case as per agenda and heard the presentation given by M/s Del Monte Private Limited through VC. Based on the discussion held in the meeting, the Committee decided to seek the following information from the firm: “Copy of Shipping bills for the AA, indicating quantity of item imported.” The case stands deferred.	

Case No.	4 / NC/6/MEET/Jan/202425/14
Case Status	Case Deferred
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 14 and 14/01/2025
HQ File Number	HQRNORM APPLY 00000642AM24
RA File Number	05AX04000136 AM24
Licence No and Date	0511018663/08/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was requested to appear for PH. However, the firm was unable to show up for the same. Based on the discussion held in the meeting, the Committee decided to give one more chance to the firm to present their case. The case stands deferred.	

Case No.	5 / NC/6/MEET/Jan/202425/14
Case Status	Case Rejected
Party Name	TRUZZT ORGANIC AND NATURAL PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 14 and 14/01/2025
HQ File Number	HQRNORM APPLY 00000815AM25
RA File Number	32AX04000096 AM25
Licence No and Date	3211006821/20/05/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was requested to appear for PH. The firm was given multiple chances yet they failed to attend the PH for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	6 / NC/6/MEET/Jan/202425/14
Case Status	Case Deferred
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 14 and 14/01/2025
HQ File Number	HQRNORM APPLY 00001182AM25
RA File Number	03AX04000977 AM25
Licence No and Date	0311034449/07/06/2024
Norms Committee Decision: NC considered the case as per agenda and heard the presentation given by the representatives of the firm attended PH. Based on the discussion held in the meeting, the Committee decided to seek the following information from the firm: 1. COA of import item from foreign supplier. 2. COA of export item. The case stands deferred.	

Case No.	7 / NC/6/MEET/Jan/202425/14
Case Status	Case Deferred
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 14 and 14/01/2025
HQ File Number	HQRNORM APPLY 00002858AM25
RA File Number	03AX04002732 AM25
Licence No and Date	0311036904/05/09/2024
Norms Committee Decision: NC considered the case as per agenda and heard the presentation given by the representatives of the firm attended PH. Based on the discussion held in the meeting, the Committee decided to seek the following information from the firm: 1. COA of import item from foreign supplier. 2. COA of export item. The case stands deferred.	

MINUTES OF MANUAL AGENDA OF M.NO.14 DATED 14.01.2025

Case No. M-017	Party Name: M/s Grainspan Nutrients Private Limited	Meet No/Date: Date: 14.01.2025	Status: Deferred
HQ File: HQRNORMAPPLY00001646AM25	RLA File:	Lic.No:	
Subject: : Fixation of Norms against File No: HQRNORMAPPLY00001646AM25			
Decision: NC considered the case as per agenda and heard the presentation given by the representatives of the firm attended PH. The Committee requested the firm to furnish the following information: 1. COA of import item from prospective suppliers. 2. Copy of order from client indicating specifications for finished product.			

The case stands deferred.

Case No. M-018	Party Name: M/s Umalaxmi Organics Private Limited	Meet No/Date: Date: 14.01.2025	Status: Deferred
HQ File: HQRNORMREVIW00004976AM24	RLA File:	Lic.No:	
Subject: : Fixation of Norms against File No: HQRNORMREVIW00004976AM24			
Decision: NC considered the case as per agenda and noted that the firm was requested to appear for PH. However, the firm was unable to show up for the same. Based on the discussion held in the meeting, the Committee decided to give one more chance to the firm to present their case. The case stands deferred.			
